

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4410

ANSWERED ON:03.05.2012

CNG AND PNG PRICE

Bhagora Shri Tarachand;Gavit Shri Manikrao Hodlya;Owaisi Shri Asaduddin

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Petroleum and Natural Gas Regulatory Board (PNGRB) has fixed the prices of Piped Natural Gas (PNG) and Compressed Natural Gas (CNG) and had asked the Indraprastha Gas Limited (IGL) to reduce the rates of PNG and CNG from April, 2008 ;

(b) if so, the details thereof;

(c) whether the PNGRB has also asked the IGL to refund the amount charged in excess of the rates fixed by it to the consumers; and

(d) if so, the steps taken or being taken by the IGL to refund the amount and reduce the rates of PNG and CNG?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N SINGH)

(a) to (c) : Petroleum and Natural Gas Regulatory Board (PNGRB) has fixed the Network Tariff for City or Local Gas Distribution Network and Compression Charge for Compressed Natural Gas (CNG) in respect of Delhi CGD Network of Indraprastha Gas Limited (IGL) w.e.f. 1.04.2008 vide its order dated 09.04.2012. As per Order, IGL has been directed by PNGRB to refund the difference between the Network Tariff and Compression Charge for CNG submitted by IGL and that determined by the Board with effect from 1.4.2008 till the date of issuance of such order through appropriate reduction in selling price.

(d): IGL has moved the Delhi High Court against the above mentioned order of PNGRB.